COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 236 OF 2015

Dated: 11th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

.... Appellant(s)

M/s Tanot Wind Power Venture Pvt. Ltd.

Versus

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. R.K.Mehta

Ms. Himanshi Andley for R-1

Mr. Pradeep Misra

Mr. Manoj Kumar Sharma for R-2 & 4

ORDER

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant submitted that, a short adjournment in this matter may kindly be granted to enable him to take necessary instructions from the Appellant and make his submission in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Re-list this matter for hearing on <u>17.05.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

vt/kt